

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 611
IB-1528/PB/2018
CA/2516/2019, CA/1131/2019

IN THE MATTER OF:

Dena Bank

...PETITIONER

Vs.

M/s. Kashyap Motors India Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 05.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor

:
:Adv Mayank Singhal on behalf of
Liquidator CA Jatin Madan

For the Liquidator

For the Respondent/Corporate Debtor

:
:Adv Harshita Aggarwal for the in
CA/2516/2019 and
CA/1131/2019.

ORDER

Due to paucity of time, the matter is adjourned to **09.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)